

of effect has been recommended by the Commission. The normal procedure in this regard is that any revision of orders relating to benefits to Government employees is made effective from a prospective date or from a date specified in the orders. The Commission's recommendation relating to date of increment has accordingly been given effect from 1st November 1973 i.e. the date on which Government's decisions on the recommendations of the Commission relating to employees in Classes II, III and IV have been formally notified in the Gazette of India Extraordinary of that date.

**Agreement signed by Management of Indian Airlines with Pilots**

7479. SHRI PRABODH CHANDRA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the broad outlines of the agreement signed by the management of Indian Airlines with its pilots on the 21st February, 1974?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR): The agreement executed between the management of Indian Airlines and the Indian Commercial Pilots' Association on 21st February, 1974, *inter alia* provides for the following:—

- (i) the functions of the management in regard to supervision, laying down duties and responsibilities of employees, promotions and transfers, training and rostering of pilots, flight and duty-time limitations consistent with safety, efficiency and economy in operations, elimination of wasteful practices, etc. and
- (ii) closer co-ordination between the management and pilots.

**Purchases by U.S.A. under PL 480 Agreement**

7480. SHRI PRABODH CHANDRA: Will the Minister of COMMERCE be pleased to state:

(a) whether United States Government had sent a list of 30 items which it would like to buy under PL 480 agreement; and

(b) if so, the particulars thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): (a) No, Sir.

(b) Does not arise.

**Proposal to take over Management and Control of Private Flying Clubs**

7481 SHRI M. RAM GOPAL REDDY:  
SHRI R. S. PANDEY:

Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

(a) whether there is a proposal by Government to take over the management and control of private flying clubs in the country, and

(b) if so, the broad outlines thereof and the reasons therefor?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHADUR). (a) and (b) The Central Government has no such proposal under consideration. However, the Bihar Flying Club, Patna, has recently been taken over by the Government of Bihar and the management of the Amritsar Aviation Club, Patiala Aviation Club and Co-operative Hind Flying Club, Lucknow, has also been taken over by the concerned